ITEM NO.42+44 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1089/2025

MOSTARI BANU Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA & ORS. Respondent(s)

IA No. 110378/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 120402/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 105177/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 111824/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 96030/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 135190/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 287398/2025 - GRANT OF INTERIM RELIEF
IA No. 110367/2026 - INTERVENTION APPLICATION
IA No. 105378/2026 - INTERVENTION APPLICATION
IA No. 102323/2026 - INTERVENTION APPLICATION
IA No. 111822/2026 - INTERVENTION APPLICATION
IA No. 95751/2026 - INTERVENTION APPLICATION
IA No. 135189/2026 - INTERVENTION/IMPLEADMENT
IA No. 76867/2026 - INTERVENTION/IMPLEADMENT
IA No. 124984/2026 - INTERVENTION/IMPLEADMENT
IA No. 120401/2026 - INTERVENTION/IMPLEADMENT
IA No. 118966/2026 - INTERVENTION/IMPLEADMENT
IA No. 111800/2026 - INTERVENTION/IMPLEADMENT
IA No. 86454/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 102483/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION

WITH
W.P.(C) No. 737/2025 (PIL-W)
IA No. 1908/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 27103/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 27104/2026 - EXEMPTION FROM FILING O.T.
IA No. 303592/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 183939/2025 - STAY APPLICATION
IA No.171298/2026 – APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 1074/2025 (PIL-W)
IA No. 1884/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 26838/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 26839/2026 - EXEMPTION FROM FILING O.T.
IA No. 123697/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 303210/2025 - STAY APPLICATION
IA No. 284001/2025 - STAY APPLICATION

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.03.09 11:25:45 IST
Reason:

W.P.(C) No. 1088/2025 (PIL-W)
IA No. 47500/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 287351/2025 - STAY APPLICATION

W.P.(C) No. 1216/2025 (PIL-W)
IA No. 102130/2026 - CLARIFICATION/DIRECTION
IA No. 45527/2026 - CLARIFICATION/DIRECTION
IA No. 317082/2025 - CLARIFICATION/DIRECTION

W.P.(C) No. 119/2026 (PIL-W)
IA No. 30760/2026 - EARLY HEARING APPLICATION
IA No. 30759/2026 - GRANT OF INTERIM RELIEF
IA No. 30347/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

W.P.(C) No. 126/2026 (PIL-W)
IA No. 40265/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 32266/2026 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 129/2026 (PIL-W)
IA No. 39209/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 42143/2026 - INTERVENTION APPLICATION
IA No. 46723/2026 - INTERVENTION/IMPLEADMENT

W.P.(C) No. 159/2026 (PIL-W)

Diary No(s). 68938/2025 (PIL-W)
IA No. 66269/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

WITH

<u>Item No.44</u>

Writ Petition(s)(Civil) No(s).819/2026

W.P.(C) No. 966/2026 (PIL-W)
IA No. 228392/2026 - EXEMPTION FROM FILING O.T.

Diary No(s). 38345/2026 (PIL-W)
IA No. 219125/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

Date : 25-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Bikash Ranjan Bhattacharya, Sr. Adv.
In It.42 Mr. Sabyasachi Chatterjee, Adv.
Mr. Badrul Karim, Adv.
Mr. Md Shah Minhajuddin, Adv.
Mr. Md Adil Khan, Adv.
Mr. Subhro Prokas Mukherjee, AOR

Mr. Kalyan Bandopadhyay, Sr. Adv.
Mr. Abhisek Mohanty, Adv.
Mr. Vivek Singh, AOR
Mr. Rahul Kumar Singh, Adv.

Mr. Rameshwar Prasad Goyal, AOR
Mr. Kunal Mimani, AOR
Mr. K. Shiva, AOR
Petitioner-in-person

Mr. Alabhya Dhamija, AOR

Mr. Bikash Ranjan Bhattacharya, Sr. Adv.
Mr. Haris Beeran, Adv.
Mr. Azhar Assees, Adv.
Mr. Anand B. Menon, Adv.
Ms. Rizwana R. Raj, Adv.
Mr. Shaswat Jena, Adv.
Mr. Firdous Samim, Adv.
Mr. Gopa Biswas, Adv.
Mr. Usman Ghani Khan, AOR

Mr. Muhammad Ali Khan, Adv.
Mr. Omar Hoda, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Kamran Khan, Adv.
Ms. Ayesha Khan, Adv.
Mr. Surya Kiran, Adv.
Mr. Aviral Jain, Adv.
Mr. Abhinav Chakravarthy, Adv.
Mr. Shaurya Vikram, Adv.

in It.44 **Mr. Bikash Ranjan Bhattacharya, Sr. Adv.**
Mr. Sudipta Dasgupta, Adv.
Mr. Bikram Banerjee, Adv.
Mr. Saikat Sutradhar, Adv.
Mr. Baibhav Roy, Adv.
Mr. Md Shah Minhajuddin, Adv.
Mr. Md Adil Khan, Adv.
Mr. Subhro Prokas Mukherjee, AOR

Mr. Rauf Rahim, Sr. Adv.
Mr. Firdous Samim, Adv.
Mr. Ali Asghar Rahim, Adv.
Ms. Gopa Biswas, Adv.
Mr. Mohsin Rahim, Adv.
Mrs. Tania Tamanna, Adv.
Mr. Shekhar Kumar, AOR

Dr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Neha Rathi, AOR
Ms. Kajal Giri, Adv.

Mr. Shourya Dasgupta, Adv.
Mr. Tushar Srivastava, Adv.
Ms. Somya Kumari, Adv.
Mr. Prateek Yadav, Adv.
Ms. Niharika Rathi Chaturvedi, Adv.
Mr. Tathagata Majumder, Adv.
Ms. Arka Chakraborty, Adv.
Mr. Nishant Mandal Biprajit Das, Adv.
Mr. Anish Mukherjee, Adv.

For Respondent(s) In It.42 :Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Prateek Kumar, AOR
Mr. Deepak Sharma, Adv.
Mr. Devansh Rai, Adv.
Ms. Simran Parmar, Adv.
Ms. Teesha, Adv.

Mr. Kunal Mimani, AOR

Mr. R. Venkataramani, Attorney General for India
Mr. Tushar Mehta, Solicitor General
Mr. K.M.nataraj, A.S.G.
Mr. Vikramjeet Banerjee, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. S.N. Terdal (aor), Adv.
Mr. Udit Dedhiya, Adv.
Mr. Anuj Udupa, Adv.
Mr. Madhav Sinhal, Adv.
Ms. Shilpa Ohri, Adv.
Mr. Aman Jha, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Ameyavikrama Thanvi, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Raman Yadav, Adv.
Mr. Kartikay Aggarwal, Adv.
Mr. Aman Mehta, Adv.
Mr. Arvind Kumar Sharma (aor), Adv.

Mr. Tushar Mehta, Solicitor General
Mr. K M Nataraj, A.S.G.
Mr. Vikramjit Banerjee, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Udit Dediya, Adv.
Mr. Anuj Udupa, Adv.
Mr. Madhav Sinhal, Adv.
Mrs. Shilpa Ohri, Adv.
Mr. Aman Jha, Adv.
Mr. Aman Mehta, Adv.

M/s. V. Maheshwari & Co., AOR

Mr. Barun Kumar Sinha, Adv.
Mrs. Pratibha Sinha, Adv.
Mr. Sneh Vardhan, Adv.
Mr. Rakesh Mudgal, Adv.
Mr. Chhail Bihari Singh, Adv.
Mr. Pankaj Kumar Shukla, Adv.
Mr. Ritu Raj, Adv.
Mrs. Kanika, Adv.
Mr. Vaibhav Singh, Adv.
Mr. Anantha Narayana M.G., AOR

Ms. Binisa Mohanty, AOR
Ms. Kirti Patwardhan, Adv.

Mr. Ranjan Mukherjee, Adv.
Mr. Golam Mohiuddin, Adv.
Mr. Anindo Mukherjee, Adv.
Mr. Anil Kumar, AOR

Mr. Sunando Raha, Adv.
Mr. Sk Sayan Uddin, Adv.
Mr. Vikalp Gupta, Adv.
Ms. Niti Priya Kar, Adv.
Mr. Kunal Malik, AOR
Mr. Nagender Singh, Adv.
Mr. Akash Singh Rana, Adv.

Mr. Sanjeev Kumar Aggarwal, Adv.
Mr. Ram Narayan Mohanty, Adv.
Mr. Gaurav Yadav, Adv.
Mr. Amir Yadav, Adv.
Mr. Sanjeev Kumar, AOR
Mr. Rajesh Ranjan Prasad, Adv.
Mr. Dharma Datta Verma, Adv.

Mr. Rauf Rahim, Sr. Adv.
Mr. Firdous Samim, Adv.
Mr. Ali Asghar Rahim, Adv.
Ms. Gopa Biswas, Adv.
Mr. Mohsin Rahim, Adv.
Mrs. Tania Tamanna, Adv.
Mr. Shekhar Kumar, AOR

Mr. Ashwani Kumar Dubey, AOR
Ms. Kajal Dalal, AOR

Ms. Anju Thomas, AOR
Ms. Pratibha Yadav, Adv.

Mr. Sunando Raha, Adv.
Mr. Sk Sayan Uddin, Adv.
Mr. Vikalp Gupta, Adv.

Ms. Niti Priya Kar, Adv.
Mr. Kunal Malik, AOR
Mr. Nagender Singh, Adv.
Mr. Akash Singh Rana, Adv.

Mr. Shubham Upadhyay, AOR

Mr. Tushar Mehta, SG
Mr. Uddyam Mukherjee, AOR
Mr. Swapnil Pattanayak, Adv.
Ms. Kratika Kushwaha, Adv.

Mr. Pawan Kumar Saxena, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Dhruv Shankar Mishra, AOR

In it.44 Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Prateek Kumar, AOR
Mr. Deepak Sharma, Adv.
Mr. Devansh Rai, Adv.
Ms. Simran Parmar, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Nishant Awana, AOR
Ms. Rini Badoni, Adv.
Mr. Suraj Kundu, Adv.
Mr. Amogh Pandey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No.171298/2026 in W.P.(C) No. 737/2025

1. Issue notice, returnable on 17.09.2026.

2. Mr. Prateek Kumar, learned counsel, accepts notice on behalf of Election Commission of India (ECI).

3. Let the ECI file its reply to the application. Moreover, the ECI shall specify: (i) how many appeals are presently pending before the subject-Election Tribunals; (ii) how many appeals have been decided thus far; and (iii) how many appeals appeals have been instituted at the instance of voters whose names were excluded or deleted.

4. The ECI shall also disclose the proposed procedure or

mechanism for streamlining the disposal process of the pending appeals.

Writ Petition(s)(Civil) No(s).819/2026 & Connected matters (It.44)

5. Lastly, during the course of hearing, some information pertaining to the aforementioned appeals, reportedly obtained under the Right to Information Act, 2005, has also been handed over; a copy whereof has been tendered to the learned counsel for the ECI, so as to enable him to have instructions in that regard also.

6. Post the matters on 17.09.2026.

W.P.(C) No.1216/2025 (It.42.4)

7. Mr. Alabhya Dhamija, AOR, submits that the earlier AOR, Ms. Sanjana Saddy, may be discharged from the case, as he has filed Vakalatnama in her stead. Permission as sought is granted.

8. The name of Mr. Alabhya Dhamija, AOR, may be reflected in the cause list in place of Ms. Sanjana Saddy, the earlier AOR.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(NIKITA SINGH)
COURT MASTER (NSH)